

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 501 OF 2013
(SPECIAL LEAVE PETITION(CRL.)NO.9519 OF 2011)

PURUSHOTTAM MEENA

...APPELLANT

VERSUS

STATE OF BIHAR & ANR.

...RESPONDENTS

O R D E R

1. Leave granted.
2. Heard learned counsel for the parties to the lis.
3. This Court, while issuing notice on 09.01.2012, passed the following order:

"We have heard learned counsel for the petitioner.
Issue notice returnable within six weeks.
In the meantime, no coercive action shall be taken against the
petitioner."

-2/-

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4. Having perused the records and in view of the peculiar facts and circumstances of the case, we are of the considered opinion that our aforesaid order dated 09.01.2012 be made absolute and is made absolute, with a further direction that the appellant shall abide by the conditions as stipulated under Section 438 of the Criminal Procedure Code, 1973.

The Criminal Appeal is disposed of accordingly.

.....J.
(H.L. DATTU)

.....J.
(JAGDISH SINGH KHEHAR)

NEW DELHI;
MARCH 22, 2013.
ITEM NO.44

COURT NO.5

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).9519/2011
(From the judgement and order dated 28/09/2011 in CRM No.31774/2011 of the
HIGH COURT OF JUDICATURE AT PATNA)

PURUSHOTTAM MEENA

Petitioner(s)

VERSUS

STATE OF BIHAR & ANR.

Respondent(s)

(With appln(s) for exemption from filing O.T., anticipatory bail, permission to file additional documents and office report)

Date: 22/03/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

For Petitioner(s) Mr.Sushil Kr.Jain, Adv.
Mr.Puneet Jain, Adv.
Mr.Anurag Gohil, Adv.
for Ms. Pratibha Jain,Adv.

For Respondent(s) Mr. Balaji Srinivasan,Adv.
Mr.Chandan Kumar, Adv.
For Mr. Gopal Singh ,Adv

UPON hearing counsel the Court made the following
O R D E R

Leave granted.

Criminal Appeal is disposed of, in terms of the signed order.

(G.V.Ramana)
Court Master
(signed order is placed on the file)

(Vinod Kulvi)
Asstt.Registrar